

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 1222/2020
PS : Moti Nagar
U/S 376/506/323 IPC
State Vs. Puneet

20.06.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 19.06.2020 of Shri Vishal Singh, Ld. ASJ-03(West), accused has been granted bail subject to furnishing bail bond.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original RC be retained on record.

The accused Puneet S/o Shri Lal Chand shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
20.06.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 764/2019

PS : Nihal Vihar

U/S 379/411/34 IPC

State Vs. Gaurav @ Gorav Yadav S/o Shri Ram Babu @ Late Ram Babu Yadav

20.06.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 13.06.2020 of Shri Mohit Sharma, Ld. Duty MM (West), accused has been granted bail subject to furnishing personal bond.

Ld. Counsel for the accused has furnished personal bond. Same is taken on record.

The accused Gaurav @ Gorav Yadav S/o Shri Ram Babu @ Late Ram Babu Yadav shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
20.06.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 614/2020
PS : Maya Puri
U/S 379/411 IPC
State Vs. Kamal S/o Ashok Bedi

20.06.2020

Present : Ld. APP for the State.
Shri Rahul Madan, Ld. LAC for the accused/applicant.

Ld. LAC has moved an application for release of the
accused on interim bail. Reply of the IO received.

IO has submitted that accused is involved in as much as
48 cases and is a habitual offender. Without going into the merits of
the application, the present matter falls within the guidelines issued for
release of convict trial during COVID-19. The accused is release on
interim bail for a period of 45 days after due verification of address
subject to furnishing surety bonds of Rs. 10,000/-.

**The accused Kamal S/o Ashok Bedi shall be released
from the custody forthwith, if not required in any other case.**

Copy of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as
prayed for.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
20.06.2020.